

(b) Regular annual maintenance and abnormal repairs are being carried out to all military buildings and godowns and a separate sum of money is allotted for this purpose.

(c) No separate statistics are maintained to show such losses.

(d) Stores that are lying in the open are not all unwanted stores. Such of these stores as are surplus to defence requirements are being disposed of through the D.G., S. & D. For the remainder, covered accommodation is being steadily increased.

ADVANCES AGAINST HYPOTHECATION OF TEA

707. **Shri H. N. Mukerjee:** Will the Minister of Finance be pleased to state whether the Reserve Bank of India has asked other banks to stop advances against the hypothecation of tea?

The Minister of Finance (Shri C. D. Deshmukh): No Sir. In fact according to a review undertaken by the Reserve Bank of India on the basis of returns obtained from the Scheduled Banks, these banks have provided the bulk of finance required by Indian-owned tea gardens for the 1952 season. The Reserve Bank has decided to extend rediscounting facilities to Scheduled Banks in respect of the latter's loans to tea gardens and this has been specifically brought to the notice of the Tea Board. Reserve Bank is also granting advances to Scheduled Banks for tea financing under the Bill Market Scheme.

HINDI FOR ARMED FORCES

708. **Shri K. R. Sharma:** Will the Minister of Defence be pleased to state:

(a) whether Government have made the learning of Hindi compulsory for the officers and other ranks of the Indian Armed Forces; and

(b) what steps Government have taken to teach Hindi to the officers and other ranks of the Indian Armed Forces?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes, for officers. It is being made progressively compulsory for others.

(b) Classes in Hindi are being held in units and establishments.

REGISTRAR, JOINT STOCK COMPANIES

709. **Shri K. E. Sharma:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that there is a Registrar of Joint Stock Companies

in each of the Part 'A' and Part 'B' States;

(b) whether it is a fact that all Insurance Companies operating in the Union of India are registered with the Registrar of Joint Stock Companies;

(c) whether any Insurance companies, registered outside India, are allowed to operate inside the Union, and if so, whether any list or record of such companies is maintained by Government;

(d) whether it is a fact that a company named "Provincial Union Assurance Ltd." operated in the Union recently, and whether any record of its business or place of business is available;

(e) whether Government are aware that a number of shareholders of this company have not been able to trace its whereabouts and that the Finance Ministry has not been able to furnish any information regarding the functioning of this company; and

(f) whether Government will take steps to trace out the whereabouts of the company as a large amount of money of Indian citizens is involved?

The Minister of Finance (Shri C. D. Deshmukh): (a) Yes, Sir.

(b) All insurers operating in the Union of India which are companies within the meaning of sub-section (2) of Section 2 of the Indian Companies Act, 1913, are registered with the Registrars of Joint Stock Companies. Apart from the companies incorporated under the Indian Companies Act, there are other insurers e.g. Co-operative Life Insurance Societies, carrying on insurance business in the Union of India which are not registered with the Registrars of Joint Stock Companies. Foreign companies are required to file certain documents with them under section 277 of the Indian Companies Act.

(c) Yes. The insurers incorporated outside India are also allowed to carry on insurance business in India along with Indian Companies provided they get registration under the Insurance Act, 1938. A list of all insurers registered outside India and carrying on business in India is published annually in the Indian Insurance Year Book by the Department of Insurance. All insurers, Indian or foreign, furnish annually returns relating to accounts and other matters to the Controller of Insurance.

(d) Yes. The Life Insurance business of the Company mentioned was

transferred to the Dominion Insurance Company Ltd. of Calcutta with the sanction of the Controller of Insurance on 10-10-1950 under section 36 of the Insurance Act, 1938.

(e) A few complaints from the Shareholders of the "Provincial Union Assurance Limited" were received in reply to which all the then available information was given. They were also advised to address the Registrar of Joint Stock Companies, West Bengal, in regard to the whereabouts of the company.

(f) The latest report from the Registrar of Joint Stock Companies, West Bengal, indicates that the registered office of the company is situated at 6-A, Surendra Nath Banerjee Road, Calcutta. At that address, a general meeting was held on the 16th September, 1952 and a resolution passed approving of the voluntary winding up of the company and appointing Shri D. P. Sen, Chartered Accountant as the liquidator.

HILL ALLOWANCE

710. **Shri Veeraswamy:** Will the Minister of Defence be pleased to state:

(a) whether Hill Allowance has been sanctioned to the workers of Aravan-kad Cordite Factory;

(b) if so, how much; and

(c) if not, when Government propose to sanction the same?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes. Hill Allowance has been sanctioned. w.e.f. 1-4-52, for those who were drawing it on 28-2-50 i.e. the date immediately preceding the date from which it was replaced by compensatory and house rent allowances at lower rates.

(b) The rate of the hill allowance is 20 per cent. of pay, subject to a maximum of Rs. 40 p.m. and a minimum of Rs. 10 p.m.

(c) Does not arise.

DISPLACED GOVERNMENT EMPLOYEES FROM SIND AND N.W.F.P.

711. **Shri Gidwani:** (a) Will the Minister of Home Affairs be pleased to refer to the reply given to unstarred question No. 284 on the 20th September, 1951 regarding displaced Government servants from Sind and N.W.F.P., and state whether it is a fact that the Sind Displaced Government Servants' Association was asked to send particulars of those displaced Government

servants who, according to them, were holding higher posts in Pakistan and should be considered for grades II and III posts in the Re-organisation Scheme?

(b) Have the Association sent any names and if so, when?

(c) What action has been taken in those cases?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) Names were furnished on the 16th January 1952.

(c) After very careful consideration of the claims of various categories of employees, the following provisions were made in an Office Memorandum dated the 20th February, 1952 by the Ministry of Home Affairs in regard to displaced Government servants:—

"(i) Permanent displaced Government servants holding supervisory posts in the Central Secretariat Service cadre who have not been included in any of the lists of approved candidates will nevertheless (as long as the Central Secretariat Service Selection Board consider them suitable for such posts) be allowed to continue in the posts held by them. They will be remunerated either as Assistant-in-charge or as Assistant Superintendents according as they hold posts of Assistant-in-Charge or those of Gazetted or non-Gazetted Superintendents.

(ii) Other permanent displaced Government servants holding posts included in the Central Secretariat Service cadre will be accorded special consideration if they fulfil the following conditions, namely—

(A) from the 22nd October, 1943 or earlier they should have held posts in the Provincial Secretariat regarded as equivalent for purposes of seniority to Assistants in the Central Secretariat; and

(B) for a period of not less than two years before 15th August, 1947, they should have held posts of Superintendent or Head Assistant in Provincial Secretariat.

The cases of such officers will be reported to the Central Secretariat Service Selection Board. If, on con-